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PART V

Bills introduced in the Gujarat Legislative Assembly

(To be translated into Gujarati and the translation to be published in the *Gujarat Government Gazette*. The date of publication to be reported.)

The following Bill is published with the consent of the Speaker given under the proviso to rule 127A of the Gujarat Legislative Assembly Rules:-

THE MAHARAJA SAYAJIRAO UNIVERSITY OF BARODA (AMENDMENT) BILL, 2015.

GUJARAT BILL NO. 20 OF 2015.

A BILL

further to amend the Maharaja Sayajirao University of Baroda Act, 1949.

It is hereby enacted in the Sixty-sixth Year of the Republic of India as follows :-

1. (1) This Act may be called the Maharaja Sayajirao University of Baroda (Amendment) Act, 2015. Short comm

(2) It shall come into force at once.

Baroda Act No. XVII of 1949. 2. In the Maharaja Sayajirao University of Baroda Act, 1949, in section 9, for sub-section (1), the following sub-section shall be substituted, namely:- Amendment section Barod XVII c

“ (1) Shrimati Shubhangini Raje Gaekwad shall be the Chancellor of the University.”.

STATEMENT OF OBJECTS AND REASONS

The State Government by the Maharaja Sayajirao University of Baroda (Amendment) Act, 1989, thereby amending the then existing provision of sub-section (1) of section 9 of the Maharaja Sayajirao University of Baroda Act, 1949 had appointed Smt. Mrunalinidevi Puar as the Chancellor of the Maharaja Sayajirao University of Baroda. On account of her demise, a new Chancellor is required to be appointed. After due consideration, the State Government has thought it fit to appoint Shrimati Shubhangini Raje Gaekwad as the Chancellor of the said University and, therefore, suitable amendment is proposed in sub-section (1) of section 9 of the said Act of 1949.

This Bill seeks to amend the said Act of 1949 to achieve the aforesaid object.

Dated the 25th March, 2015.

BHUPENDRASINH CHUDASAMA.

By order and in the name of the Governor of Gujarat,

Gandhinagar,
Dated the 25th March, 2015.

C. J. GOTHI,
Secretary to the Government of Gujarat,
Legislative and Parliamentary Affairs Department.
